

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1626(PB)/2019

IN THE MATTER OF:

L & T Housing Finance Ltd.
v.

..... Petitioners/Applicant

Cosmopolitan Technofab Textiles Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 05.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Hitesh Chopra, Adv. for RP Sh. Harish Taneja

For the respondent

Mr. PBA Srinivasan, Mr. Parth Tandon, Adv. for R-2

ORDER

IA-933/2021, CA-2780/2019:-

Arguments heard. Order reserved.

IA-4092/2020:-

The respondents are directed to pay the pending fees to the resolution professional as the CIRP process is being happened for the non-payments.


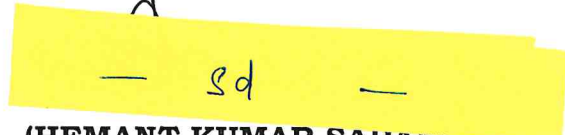
The application stands disposed of.

IA-1317/2021:-

List on 12.08.2021.



— sd —
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



— sd —
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)